

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-24/1989/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Soneka Bora,
Special Judge, CB, Assam
Addl. Court No.1,
Chandmari, Guwahati-3.

Dated Guwahati the 26th April, 2019.

Sub: Earned Leave.

Ref:- Your letter No. SPL/CBI-I/Esstt/IV/21-2012/402 dated 22.04.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for a period of 6 (six) days w.e.f. 02.05.2019 to 07.05.2019 (prefixing 01.05.2019) with station leave permission has been granted / ~~rejected~~.

Further, you are allowed to hand over charge of your Office and Court to the Special Judge, CBI, Assam, Addl. Court No.2 and in his absence Special Judge, CBI, Assam, Addl. Court No.3 from 30.04.2019 before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-24/1989/ 2261 /A, dated.

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

sd/-
26/4/19
JT. REGISTRAR (VIGILANCE)

sd/-